

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : HYDERABAD.

©.P. NO. 45/96 in ©.A. NO. 445/96.

DATE OF DECISION 12-8-96.

Dr.S.Vijay Kumar

(PETITIONER (∯)

Mrs.S.Thripura Sindari,

ADVOCATE FOR THE PETITIONER(\$)

VERSUS

Or.P.Panduranga Rao, Additional

RESPONDENT (S/)

Director, Central Govt. Health Scheme, Kendriya Swasthya Bhavan, Begumpet, Hyd.

Shri V.Rajeswara Rao,

ADVOCATE FOR THE RESPONDENT (S).

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI

VICE-CHAIRMAN

HON'BLE SHRI H.RAJBNDRA PRASAD

: `MEMBER (A)

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(HMGCJ)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

Contempt Petition No.45/96

ΤN

Original Application No.445/96.

Date of Order : 12-8-96.

Between :-

Dr.S.Vijay Kumar

.... Applicant/Applicant

And

 Dr.P.Panduranga Rao, Additional Director, Central Government Health Scheme, Kendriya Swasthya Bhavana, Begumpet, Hyderabad.

(Respondent No.2 & 3 are not necessary parties in this Contempt Case.)

.... Respondent/Respondent

Counsel for the Petitioner for Mist S. Thripura Sundari

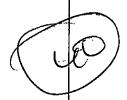
Counsel for the Respondents : Shri V.Rajeswara Rao, Addl.CGSC

CORAM:

HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

N'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

... 2.



(Oral Orders per Hon'ble Shri H.Rajendra Prasad, Mamber (A)).

The applicant in this Contempt Petition is aggrisued by order No.22011/1/95-CGHS/PF/TRP/GZ dt.1-5-96 issued by the Additional Director, CGHS, Hyderabad, whereby he was advised to join duty at Central Government Health Scheme Dispensary, Malakpet, until his representation, submitted earlier to the Director General, Health Services, Government of India, in pursuance of the directions contained in order dated 9-4-96 passed by this Tribuna in OA 445/96, was disposed Gerlier se well as the instant OAs) of by the concerned/authority. The Tribunal had passed the said order permitting the applicant to submit his representation te the Director. General, Health Services for retention of the Headquerters Hospital at Begumpet, within a period of 15 days from the date of delivery of the judgement referred to. The same was required to be disposed of by the Director General within 30 days from the date of its receipt. Pursuant to this direction, the applicant duly submitted a representation on 17-4-96 which was finally disposed of by the Director General of Health Services on 16-5-96, by asking the Additional D⊈rector to consider posting of Dr. Vijey Kumar in Begumpet Dispensery/ Poly Clinic "to avoid legal complications." A compliance report was also esked to be sent by 20-5-96. Be that as it may, the applicant was also promoted to the next higher grade on 20-5-96 and given an appropriate posting.

The short point erising for consideration in this petition is as to whether or not it was correct on the part of the Additional Director to have issued an order during the pendency of the representation, directing the petitioner to join the Dispensary at Malakpet. On the face of it. there is nothing impermissible in that, since the Tribunal had not in any way curtailed or restricted the powers of the Additional Director which &B include the power to post the applicant in any of the evailable vacancies in the city. More over, since the applicant was stated to be on leave, the Additional Director General seems merely to have been odvised the applicant to join duty on expiry of his leave at Malakpet. This would give the impression that instead of the applicant having to remain on leave for an indefinite period, he was given a choice to take up duties in one of the existing vacancies, until his representation toDirector General was disposed of by the latter. The order dt.1-5-96 also makes it amply dear that this was intended to be a purely temporary assignment until the Director General of Health Services disposed-of his representation, as directed by this Tribunal. To that extent, is to be held that as contempt was committed by the alleged contemnor in as much as no specific order of the Tribunal has been violated by him. Having said this, we are also constrained to add that, in all propriety and prudence, the Additional Director could have well waited until after the representation was disposed of by the Director General, before ordering any posting by way of an interim arrangement.

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3. On balance, it is seen that in as much as the officer has since got his merited promotion into a proper grade in his turn, and as the alleged contempt is no more than a trifling matter of the past, and as we have held that no real contempt has actually been committed by the alleged contemner, the petition itself is disposed of as dis-allowed.

(H.RAJENDRA PRASAD)
Member (A)

(M.G.CHAUDHARI) Vice-Chairman

Deted: 12th August, 1996, Dictated in Open Court.

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